

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR BENCH, JODHPUR

Date of order: 26.6.95.

O.A.No.231/95

RAJENDRA SINGH

VS.

UNION OF INDIA AND OTHERS

..... APPLICANT

..... RESPONDENTS

Mr.U.R.Tatia

..... Counsel for applicant.

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THE HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

THE HON'BLE MS.USHA SEN, ADMINISTRATIVE MEMBER

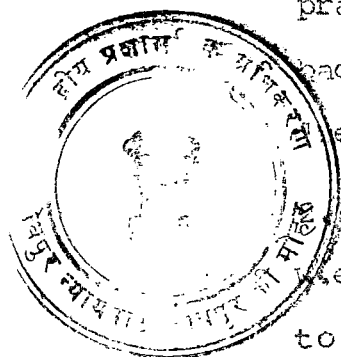
PER HON'BLE MR.GOPAL KRISHNA

Applicant Rajendra Singh has filed this application under sec. 19 of the Administrative Tribunals Act, 1985, praying that the respondents be directed to take the applicant back on duty. He has further prayed for payment of all his salaries.

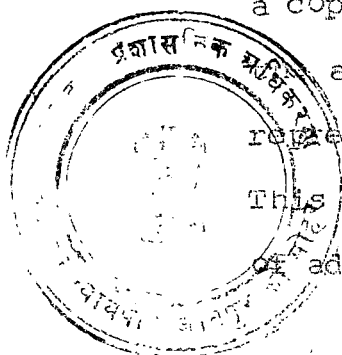
The applicant was appointed as contingent paid Chowkidar w.e.f. 1.8.90. His services were continued and he was shifted to Safe House as Cook-cum-Chowkidar with the approval of the Deputy Director vide Annex.A.6. He worked on that post from 1.9.91 to 31.3.95 but on 1.4.95 he was verbally told about the termination of his services. It is also stated by the applicant that the post he had held has not been filled up till date.

3. Since the applicant has already made a representation vide Annex.A.7 dated 4.4.95 and the same has not been disposed of by any order in writing till date, we direct the respondents to dispose of the representation through a speaking order within two months from the date of receipt

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a copy of the O.A. be sent to the respondent no. 2. If applicant is aggrieved by any decision taken on his representation he shall be at liberty to file a fresh O.A. This application stands disposed of as above at the stage of admission.

Usha Sen
(Usha Sen)
Member (Adm)

Gopalkrishna
(Gopal Krishna)
Vice Chairman

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Reed Copy

Part II and III destroyed
in my presence on 26/11/2000
under the supervision of
section officer () as per
order dated 4/9/2000

Section officer (Records)

29/6/95

for U.R. Reelings
A-1

Copy of Judgment
dt. 26.6.95 with O.A. & Annexures
sent to Respt. no 1 & 3
by Regd Post mode
no. 386 to 88
date 4/7/95

opd
29/6/95-